

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 1014 of 2008

1.Ram Kumar Jha

2.Amarendra Kumar

.... ..

Petitioner(s)

Versus

The State of Jharkhand & Ors.

.. ... Respondent(s)

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner(s)

: Mr. H. K. Mahato, Advocate.

For the JPSC

: Mr. Sanjoy Piprawall, Advocate

For the State

: Mr. Suresh Kumar, SC (L&C)-II

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07 / 03.09.2021. Learned counsel for the petitioner, Mr. H. K. Mahato does not want to press this Writ Petition.

Learned counsel for the State and learned counsel for the JPSC have no objection.

Considering the same, the instant Writ Petition is dismissed, as not pressed.

(Kailash Prasad Deo, J.)

Sandeep/